

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1397 of 2001

New Delhi, this the 31st day of May, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Sunil Kumar Trivedi S/o Shri Madan Mohan Trivedi
Ex.Postal Assistant Anaj Mandi Shahdara in Delhi
East Postal Division R/o New Seemapuri Delhi
address for service of notices
C/o Shri Sant Lal, Advocate
C-21(B) New Multan Nagar,
Delhi-110 056.

APPLICANT

(By Advocate: Shri Sant Lal)

Versus

Union of India through the Additional
Secretary,
Ministry of Communications (Member Personnel),
Department of Posts,
Dak Bhawan,
New Delhi-110 001.

-RESPONDENTS

O.R.D.E.R(ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Applicant has filed this OA for a direction to respondents to decide the petition submitted by him against the penalty of dismissal from service under Rule 29 of CCS (CCA) Rules. The said representation was submitted to respondents on 15.11.2000 and after having waited for six months, the applicant has filed the present OA.

2. As the applicant has only prayed for a direction for disposal of his representation, I dispose of this OA at the admission stage itself with a direction to respondents that they shall pass a detailed, speaking and reasoned order on the representation of the applicant dated 15.11.2000 made under Rule 29 of CCS (CCA) Rules within a

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period of two months from the date of receipt of a copy of this order. If the applicant is still aggrieved after the disposal of his representation, he will be at liberty to file a fresh OA in accordance with law, if so advised.



(KULDIP SINGH)
MEMBER(JUDL)

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